## [Shri Bhupesh Gupta.]

Junction" which is being shown in Calcutta and other places. As you know, this book came in for very serious criticism on the part of Members of this House and I do not know why the Government is allowing this film now to be shown in the various cinema houses in India. I would request the Government, through you, to look into this matter and ban the display of this film in any part of India.

### THE TERRITORIAL COUNCILS BILL, 1956

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Bill to provide for the establishment of Territorial Councils in certain Union territories as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill has been brought forward with a view to implementing the assurances that were given first to the Joint Select Committee as also to Members of Parliament when the States Reorganisation Bill was under consideration. Then it was suggested to Government that certain democratic institutions should be introduced in these territories. So far as Himachal Pradesh is concerned, it had a Legislature and a popular Government and that disappeared, or it was to disappear after the passage of the States Reorganisation Act. Then the Government suggested that so far as certain matters of a local nature were concerned, the Government would have a Municipal Corporation for the Delhi area and would have Territorial Councils so far as the three other territories, namely, Himachal Pradesh, Manipur and Tripura were concerned. So in accordance with the promise or assurance given at that time, this Bill has been brought forward.

The object of this Bill is to introduce in these three Union territories of Himachal Pradesh, Manipur and Tripura Territorial Councils. So far as these Territorial Councils are concerned, they can generally be compar-

ed to what are called the Boards that we have in various parts of India as a part of local self-government schemes. Most of the functions that are ordinarily entrusted to District Boards have been entrusted to these proposed Territorial Councils. In addition. as we shall find, certain other functions also are assigned to these Councils. Immediately after 1st January, 1957 which is the date which has now been accepted as the date for the coming into force of this Act after it has passed by this hon. House, these Councils will come into being according to the procedure that has been laid down.

Now, in Himachal Pradesh we had a Legislative Assembly consisting of 41 members. Now the original idea was to have 40 members on this Council but out of regard for the views expressed in the other House that the number should not be reduced, it has been amended to make it 41. So the Territorial Council for Himachal Pradesh will have 41 elected members and in addition would be two nominated members who would not be from the official side. The original idea was to have four nominated members with a particular object. The object was that in the case of Himachal Pradesh there would be reservation in respect of certain seats for the Scheduled Caste population and also there was a small population of Scheduled Tribes. There are Scheduled Castes in the two territories of Manipur and Tripura. So far as these communities are concerned, they are scattered over the whole The Scheduled area. Tribes. instance, in Himachal Pradesh scattered over the whole territory So far as the other two territories are concerned, the Scheduled Tribes are fairly well concentrated in certain areas and their number can ensure that they will have adequate representation without any reservation but so far as Scheduled Caste people are concerned in these two territories they are scattered and it may not be possible to reserve at seat in a particular constituency for these people. For

these and other reasons where the Government find that we have interests which have not been properly represented, the Government have reserved under this Bill two seats to be filled by nomination. This nominated element has been introduced only for the purpose of securing proper or adequate representation of certain unrepresented communities. It should also be noted that so far as the ordinary membership of Himachal Pradesh is concerned, it would be 41 elected plus two nominated; in the other cases it would be 30 elected element plus two for each territory.

Territorial Councils

Now, the original idea was that all these members of the **Territorial** Councils would constitute an electoral college for representation in this hon. House. Then, Sir, in the other House a complaint was made that so far as the nominated members are concerned they should not be considered as members of an electoral college for the purpose of representation, and therefore, Sir that desire of the hon. Members in the other House has also been taken into account, and so far as these nominated members are concerned, they would not be considered as members of the electoral college for the purpose of sending out representatives of these areas to the Rajya Sabha.

Then, Sir, as I have stated already so far as the formation of the Territorial Councils is concerned, generally follow the model of District Boards, and so far as the surrounding areas are concerned, we take into account a number of Acts deal-Local Self-Government institutions for example in Punjab, in U.P. and in Bengal as also Assam. in particular, we draw very largely upon the provisions of the Bombay Municipal Corporation Act. Naturally you will find, Sir, that the Bombay Municipal Corporation deals with a highly urbanised area. Therefore, certain changes had to be made, and that is the reason why, after taking all these things into account, we came to the conclusion that there ought o be a Territorial Council generally on the model of the Bombay Municipal Corporation, though certain changes had to be made in view of the rural character of the areas to be served by the Territorial Councils. So, that is one of the points which we have made so far as this is concerned.

Then, Sir, while dealing with the of functions of bodies, as you will see, Sir, there are also other bodies so far as the Local Self-Government institutions are concerned. We have a very large number of Panchayats, and I believe there are about 200 Panchavats in the Himachal Pradesh. Then we have got municipalities also in certain areas, and we have what are known as 'Small Town Municipalities' also. Now the whole scheme has been so devised as not to allow the functions of these lower Local Self-Government institutions to interfere with or to overlap with the powers of the Territorial Council, and vice versa. One of the important departures that has been introduced in this measure from the Acts generally dealing with District Boards is that these Territorial Councils have been invested with powers of supervision, so far as the Panchayats are concerned.

Then, Sir, I would very briefly point out the numerous functions that have been assigned to these Territorial Councils. They deal with all the subjects with which the people in these areas are generally concerned, and therefore, Sir, you will find that these affairs with which the people are concerned most will now be carried on by their own representatives through the Territorial Councils.

Sir, I need not go to the various provisions that have been laid down for the purpose of holding elections or for the purpose of having election disputes settled through the district courts. That is the machinery which has generally been followed in U.P. and in other places. I may tell the hon. Members that all the ordinary provisions or the normal provisions, so far as the holding of elections or so far as the consideration of disqualifications and other matters bearing on this question is concerned, have

[Shri B. N. Datar.] been put together so as to make this measure a self-sufficient one in respect of the Territorial Councils of these three areas.

Then, Sir, passing further on, as I have stated, we have also make other provisions so to make other provisions so far as the conduct of business of these bodies is concerned. Now the question is as to how a Chairman should be elected or will be elected, though the first Chairman will be appointed by Government. There was also a provision in the original Bill as it was introduced that the first Chairman who will be nominated by Government will hold office for three years. Then in the other House, also objection was raised that this period of three years for a nominated Chairman was very large and was incompatible with the position of the Territorial Council as an elected body. Now that period has also been brought down.

Then, Sir, in respect of these Territorial Councils certain provisions have been made. I shall make a mention of only two of them. So far as the ordinary conduct of the business is concerned, that has been fully provided, but occasions might arise and unfortunately sometimes, occasions do arise— when it becomes the Government necessary for supersede these Councils. Now that is a power which would be found in almost all the State Acts dealing with the question of these Local Government institutions like the Panchayats or the District Boards. Here also that power has been taken by the Central Government. Now, Sir, an objection was raised in the other House that before a body was sought to be superseded, the views of that body, namely, the Territorial Council should be heard. In other words, an opportunity should be given to the Territorial Council to show cause why the proposed order of supersession should not be made. That suggestion also has been incorporated and is now included in this measure, according to which, Sir, wherever it is found that there has been no proper administration, or rather wherever there is

maladministration, then naturally, in the interests of the people of the areas concerned and for the purpose of having a good administration Government will have to take over the administration. But the period of such supersession will not exceed one vear at the latest, and before the year is out after supersession, the voters or the electorates will be called upon to elect new members of these Territorial Councils. And even here also far as these supersessions are concerned, it is hoped that they will only be a matter, not of ordinary occurrence, but only when it becomes absolutely necessary.

Then, Sir, there are also provisions which have been certain laid down for the Administrators to give instructions or directives in certain cases. As the hon, Members will see, amongst the numerous functions that have been assigned to this body, there is one which deals with the question of running primary schools or secondary schools. In such cases, Sir, it considered nécessary should be open to an Administrator, in a proper case, to give directives, so far as the courses of study are concerned or so far as the prescribed texts are concerned, because, Sir, after all, the question of education is one of great and vital interests to the people, and education has got to be imparted as efficiently as possible, and the subject of education should be above all considerations and in particular, above all party considerations. And, therefore, if an occasion arises where proper courses of study have not been fixed up or where the books prescribed are not the proper ones, then the Administrator will have to issue certain directives for the purpose of seeing to it that proper education is imparted to the youths or to the children of these various areas.

Then, Sir, another point is with regard to finances. So far as the question of finances is concerned, naturally, that is a very important matter, and unless proper resources are placed at the disposal of the Territorial Councils, it might be difficult for them to carry on their administration.

Therefore, Sir, you will find that in clause 33 a provision has been made according to which they would have various sources for the purpose of getting taxes. They can, for example, impose taxes on professions, trades and callings. They can have tolls on bridges where the amount spent is more than Rs. 5 lakhs. They can also have fees in respect of the benefits extended otherwise to them. In addition to these things, they would also be entitled to the proceeds of the entertainment tax, and up to 10 per cent. of the land revenue and the net proceeds of taxes levied on vehicles or on passengers and goods freight etc., and the Terminal Tax. And so far as the other important subjects are concerned, there is a general provision enabling the Central Government to make grants. are the various resources that have been placed at the disposal of these Territorial Councils, and it is expected that they would have sufficient money to deal with the various functions which have been assigned to them. There would be no difficulty so far as their carrying on the administration in accordance with allotment of functions is concerned. Now, in all these cases care will be taken to see that the powers do not and generally as I have stated, we have seen to it that the Panchayats or the small town municipalities or the municipalities will ordinarily have their own resources or sources of money, and there would be no conflict or overlapping, so far as the Territorial Councils and all these bodies are concerned. In case any difficulty arises, either in respect of financial resources or in respect of functions, provision has been made for making certain restrictions so far as financial resources or others are concerned. That also has been provided for.

Territorial Councils

Then there are certain other wholesome provisions to which I should like to make only a passing reference. When a person has been elected to a Territorial Council, it has been stated that he should not also aspire to become a Member of Parliament, because so far as the Lok Sabha is

concerned, there would be direct elections in all these areas as in others so far as the Rajya Sabha is concerned, provision has also been made -and in case a Member of a Territorial Council becomes a Member of Parliament as well, then he will have to resign either. He cannot continue to be both a Member of a Territorial Council and a Member of Parliament, and unless he elects to be one or the other, naturally he will cease to be a Member of a Territorial Council. Therefore, a period has been fixed during which it is for him to elect, so far as these two bodies are concerned. If he elects to be a Member of Parliament, then he ceases to be a Member of a Territorial Council and vice versa. The object is that such elective offices should not be held by the same person.

These are some of the main features of this measure, and I would point out to this House that, when this Bill was taken up in the other House, as many as 9 amendments which were suggested by the Members of the Lok Sabha were accepted by Government. I have made reference to some of them and I would now point out the others. So far as the original Bill was concerned, it was stated that the Bill would come into effect on such date as the Central Government may direct. Members of the Lok Sabha desired that the date should be almost immediately, and so 1st January 1957 has been fixed as the date on which this Bill, after it is passed by this House, would come to effect.

Then the number of seats has also been increased from 40 to 41 so far as the Territorial Council for Himachal Pradesh is concerned. Then. there is another provision on how from these constituencies Members would be elected to the Territori-Councils, and Parliamentary, constituencies have been kept as they are. Then, the number nominated Members have been reduced from 4 to 2 and as I have said, the nominated Chairman would function for only one year, and then for the removal of Chairman,

[Shri B. N. Datar.] procedure has been fixed, and threefourths majority was necessary. It has been reduced, on the desire of the Members of the Lok Sabha, to two Then, about meetings, the question was how many days' notice should be given. We had fixed certain days. Now, the Lok desired that the number of days ought to be larger, viz., 12 days instead of 7, and 6 days instead of 3. Provision has also been made removal in a proper case of the Executive Officers of these Territorial Councils, and there also the majority for the passage of such resolution has been reduced to two-thirds in place of three-fourths. Then, so far as supersession is concerned, I have already explained to this House that opportunity would be granted to the Council to show cause against super-Then, nominated Members would not be included in the panel for election to the Rajya Sabha.

These are some of the provisions that have been included in this Bill, and Government are anxious that this should be brought into force immeidiately so that at the time of the general elections, the members or the electors will have an opportunity of electing Members to the Lok Sabha as also to the Territorial Councils, so that these elections would be simultaneously. Before doing so. informally the wishes of the Members from these areas were ascertained and they were anxious that this measure should be speeded up as early as possible. That is the reason why it was taken up only two or three days ago in the Lok Sabha, and I am hoping that, with the approval of this hon. this Bill would come into force on 1st January 1957 and we shall have simultaneous elections as I have already said.

SHRI PERATH NARAYANAN NAIR (Kerala): On a point of information, in regard to the Union Territories of Laccadive and Minicoy Islands, may I know if the Government has any proposal under consideration to associate people with the administration somewhere in the form of Advisory Councils at least?

SHRI B. N. DATAR: This Bill deals only with three territories Himachal Pradesh, Manipur Tripura. It does not deal with Delhi for example. I would point out to the hon. Member that so far as the Laccadive and Minicov Islands are concerned, as I have stated already in this House they are still in a highly undeveloped condition. Therefore, they have first to be brought up to a normal state of development when it would be possible to consider further questions on the lines we deal with similar questions. So far as these territories are concerned, therefore, Government anxious to develop are extremely these small islands and then to consider these questions.

SHRI H. C. DASAPPA (Mysore): What about the Andamans and Nicobars?

SHRI B. N. DATAR: He asked only about the Laccadive and Minicoy Islands.

SHRI H. C. DASAPPA: I thought he asked about the Andamans and Nicobars. If he had not, I would like . . . .

MR. DEPUTY CHAIRMAN. Anyway, the present Bill does not deal with them.

SHRI B. N. DATAR: So far as the Andamans and Nicobars are concerned, there is a small population only in the Andamans and that too in and around Port Blair. So far as that area is concerned, Government are going to have a Municipality at a very early date. Proposals, have already been published and they are being finalised.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the establishment of Territorial Councils in certain Union territories, as passed by the Lok Sabha, be taken into consideration."

SHAH MOHAMAD UMAIR (Bihar): May I know from the hon. Minister when there is no restriction on the Members of any Local Bodies

the Municipalities or District Boards becoming Members of the Lok Sabha or the Rajya Sabha, specific provision has been made in this Bill that Members of the Territorial Councils cannot be Members of the Lok Sabha or the Rajya Sabha.

DEPUTY CHAIRMAN: Mr. That will be answered later on.

श्री ग्रब्दुल लतीफ (त्रिपुरा): जनाब डिप्टी चेयरमैन साहब, मणिपुर, त्रिपुरा श्रीर हिमाचल प्रदेश के लिये टेरीटोरियल कौसिलें कायम करने के लिए यह टैरीटोरियल बिल हाउस के सामने पेश हुन्ना है, इसलिए में इसका खुशामदीद श्रौर स्वागत करता हूं। मरकजी सरकार ने जल्द से जल्द यह बिल पास करने के लिए हाउस के सामने रखा है, इसलिए मैं त्रिपरा के लोगों की तरफ से होम मिनिस्टर साहब को मुबारकबाद देता हूं। इस बिल मे बहुत सारी चीजें हैं, ग्रौर साथ ही साथ बहुत कुछ खामियाँ ग्रौर नुकायस भी है। हाउस को चाहिये कि ये सब खामियाँ जिस तरह से दूर हो सकें उसके लिए कोशिश करे। इस बिल में कौसिल को बजट पर राय देने का कोई म्रस्तियार नहीं दिया गया है। जिस तरह से सबों मे श्रौर मरकज़ मे ग्रसेम्बली के मेम्बरों को बजट में राय देने का हक है उसी तरह से इस बिल में भी उनके वास्ते कोई बन्दोबस्त जरूर होना चाहिये था। मैं यह कहता हूं कि जो त्कायस इस बिल में है, वे जिस तरह से दर हो जायं. उसके लिए यह हाउस कोशिश करे। मै इस बिल की ताईद करता हूं।

श्री चरनजीलाल वर्मा (हिमाचल प्रदेश): उपसभापति महोदय, पिछले सेशन मे जिस वक्त स्टेट्स रिम्रागेनाइजेशन बिल पर यहाँ बहस हो रही थी, उस वक्त मैंने माननीय मिनिस्टर से <del>ग्र</del>पील की थी कि जो भी इन यनियन टेरीटरीज के लिए नया सेट ग्रप बनने वाला है वह बहुत जल्दी भ्रा जाना चाहिये ताकि दसरे प्रदेशों के साथ साथ इन यूनियन टेरीटरीज का भी चुनाव हो सके । मैं माननीय होम मिनिस्टर का बहुत मशकूर हूं कि उन्होने यह बिल पेश कर दिया।

जहाँ तक इस बिल का सवाल मणिपुर श्रौर त्रिपुरा के वास्ते है, चुकि वहाँ ग्राज तक कोई कचायत वग़ैरह नहीं है, में इसका स्वागत करता है।

जहाँ तक हिमाचल प्रदेश का सवाल है, मै समझता हं कि इस बिल में बहुत सी तब्दीलियाँ होनी लाजमी है। यह बात बिलकुल साफ है ग्रौर इसमे कोई शक नहीं है कि जब हमने एड-मिनिस्ट्रेटिव युनिट का कंसेप्ट एक्सेप्ट कर लिया है तो यनियन टेरीटरीज में कभी भी श्रसेम्बलीज या मिनिस्ट्रीज नही होगी। मगर यह भी साफ है कि बहुत सी चीजे ऐसी है जो कि इन कौसिलो को श्रासानी से दी जा सकती है। इन इलाकों को म्रलग रखने की ग्रौर वजहात के बावजुद सबसे बडी एक वजह यह भी है कि ये इलाके बहुत बैकवर्ड है । सेंट्ल गवर्नमेंट स्पेशल ग्रांट देकरके यह चाहती है कि इन इलाकों को दुसरे इलाकों के मुकाबिले में उठाया जाय श्रीर यहां के लोगों की इकोनामिक, पोलिटिकल और सोशल हालत सुधारी जाय। मगर जब तक ये चीजे इस कौसिल के सामने म्रायेंगी नहीं, तब तक वे होगी किस तरह से ? इसलिए मेरा एक तो सझाव है कि जहा तक जनरल मफाद की बातें है, उनको डिसकस करने ग्रौर बहस करने की इजाजत इन कौसिलो को होनी चाहिये। ऐसी बहुत सी बातें है। जैसे ग्रापने यहां से क्छ रुपया मंजुर कर दिया, तो वह रुपया तो वहां के एडमिनिस्ट्रेटर को मिल जायगा, मगर किस तरह से वह खर्च हुन्ना, वहा की जरूरत के मुताबिक खर्चे हुग्रा या नही, इसका कौन जवाब देंगा? जैसा कि इस बिल मे एक प्रोविजन है, यह कहा जा सकता है कि पालियामेंट के मेंम्बरान की एक एडवाइजरी कमेटी हो**म** मिनिस्ट्री के साथ होगी और वह होम मिनिस्ट्री को इस बारे में एडवाइज करेगी, मगर यह जरूरी नही है कि वे पार्लियामेट के मेम्बरान यूनियन टेरीटरी के ही हों, वे किसी ग्रौर जगह के भी हो सकते हैं। ऐसी हालत में जब कि उनको लोकल हालात का तजबी नही होगा, तो इन टेरीटरीज के लोकल हालात गवनेमेंट के सामने नही ऋा पायेगे । मिसाल के तौर पर मै एक बात बतलाना चाहता ह । हिमाचल प्रदेश में एक्सटेंशन ट्रेनिंग सेटर है, मगर उसमें छ: महीने से एक भी लडका नही है। बताया यह जाता है कि जितने ग्राम सेवक ट्रेन्ड करने थे, वे ट्रेन्ड कर दिये गये हैं। ग्रब वहां का स्टाफ बेकार वैठा हम्रा है ग्रौर उस पर तनस्वाह खर्च हो रही है। सेटल गवनेमेंट यह समभती है कि हमने इन युनियन टेरीटरीज को रुपया दे दिया है ग्रौर वहाके लोगों की बहबूदी हो रही है, मगर वहां हो जो कुछ रहा है, वह उसके बिल-क्ल बरग्रक्स है। इसी तरह से वहां पुलिस

# [श्री चरनजीलाल वर्मा]

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ट्रेनिंग स्कूल है। क्या वहां के लोंगो में ऋाइम ज्यादा हो गये है, जिसकी वजह से यह स्कल खोलने की जरूरत हुई है? इसका इन्नजाम बहत भ्रासानी से हो सकता था। हिमाचल प्रदेश की कुछ सीटें दसरे प्रदेशों के ट्रेनिंग स्कल्स में रिजर्व कर दी जाती श्रीर वहां उनको टेनिंग देदी जाती। इस तरह जो बहुत सा रुपया खर्च हो रहा है, वह बच जाता। तो मै यह चाहता हं कि इस किस्म की जितनी बातें है, वे कौंसिल के सामने भ्रा जायं ताकि उन पर डिसकसन हो सके ग्रौर गवर्नमेंट ग्राफ इंडिया • को ग्रसल हालात का पता लग सके कि वहां क्या हो रहा है।

इसी तरह से जो कानुन या लेजिस्लेशन का काँम है वह पालियामेंट में हो रहा है, इसमें कोई शक नहीं है, लेकिन में एक सुफाव देना चाहता हं कि ग्रगर ऐसे कानन पहले कौसिल के सामने स्ना जायं तो वहां के लोग लोकल हालात के मुताबिक ज्यादा रोशनी डाल सकते है ग्रौर उससे गवर्नमेंट ग्राफ इंडिया को काफी गाइडेंस मिल सकती है ग्रीर उसके बाद वे कानन स्रासानी से पालियामेंट में पास हो सकते है क्योकि पार्लियामेंट के पास न इतना वक्त होता है स्रौर न पालियामेंट के मेम्बरों को इतनी वाकफियत उन इलाकों से हो सकती है कि सब बातों पर ग्रच्छी तरह से ग़ौर हो सके।

तीसरी बात में बजट के मताल्लिक कहना चाहता हूं। श्रुभी मेरे माननीय दोस्त ने भी यह कहा कि बजट पर कौसिल की राय जानने, के लिए कुछ न कुछ होना चाहिये। मैं समभता हं कि जिस वक्त हिमाचल प्रदेश वना था, उस वक्त भी वहां के चीफ किमश्नर ग्रीर एडवाइ-जरी कमेटी के सामने यहां से बजट जाता था ग्रौर वे उस पर ग्रपनी राय देते थे जोकि ग्राखिरकार पालियामेंट ही बजट पास करती थी। उसी तरह से ग्रब भी ग्रगर गवनेमेंट ग्राफ इंडिया को उनके कुछ व्युज मालुम हो जायं, तो मै नहीं समभता कि इसमें कोई खास बात हो जायगी। इस तरह इन तीन चीजों की तरफ में माननीय होम मिनिस्टर का ध्यान दिलाना चाहता हं कि यह तब्दीलियां इसमें हो जायं ताकि कौसिल को इन चीजों पर बहस करने की इजाजत हो जाय।

जहां तक बिल का सवाल है, माननीय मिनिस्टर ने ग्रभी कहा कि कुछ खास खास वजहात की बिना पर कुछ मेंबर नामिनेट किये जायेंगे। ग्रव्वल तो नामिनेशन भ्रच्छी चीज नहीं है। लेकिन ग्रगर नामिनेशन करना जरूरी है तो मैं समभता हं कि नामिनेशन शेडयल्ड टाइब्स के ग्रादींमयों में से किया जाय या वह श्रादमी नामिनेट किया जाय जो सोशल वकंर हो, कंस्ट्रक्टिव वर्कर हो ग्रौर जिसने खास तौर से ग्रनटचेबल्स में काम किया हो या कर रहा हो । शेडयल्ड कास्टकेसिलसिलेमें जहां तक हिमाचल प्रदेश का सवाल है, वहां उनकी कांस्टिट्एंसीज रिजर्व है । लेकिन मै नही समभता कि मणिपुर और त्रिपुरा में ऐसा क्यों नहीं है। होम मिनिस्टर साहब ने बतलाया कि वहां तितर बितर होकर वे लोग रहते हैं, इसलिए उनके लिए कांस्टिटएंसी रिजर्व नहीं हो सकती। हिमाचल प्रदेश में डबल मेंबर कांस्टिट्ण्सीज १२ है। श्रौर बाकी सिंगल मेम्बर कांस्टिटएंसीज हैं, श्रौर उनमें भी हरिजन हैं। तो में समभता कि प्राविजन यही मणिपर त्रिपुरा के वास्ते भी हो जाना चाहिये ताकि वहां भी जो उनके नुमाइंदे हैं वे बाकायदा इलेक्ट हो सकें। नामिनेशन में महज वही श्रायेगा जो कि ऐडमिनिस्टेटर को पसंद हो**.** ऐडमिनिस्टेटर की खशाम**द क**रे **और ऐडमिनिस्टेटर** के कहने पर चल सके। शेड्युल्ड कास्ट का जो ऐक्चुग्रल वर्कर हो वह शायद ना ग्रा सके ।

चुनाव के झगड़े के सिलसिले में इसमें यह जित्र है कि ऐसे झगडों को डिस्टिक्ट जज के हवाले किया जाये । मैं समझता हूं कि युनियन टेरीटरीज में ऐसे झगड़े जुडीशियल के हवाले किये जायं, जो उनका फैसला करें।

"Grouns on which an election may be समझता हूं called in question". मे एक बात बिलकुल नहीं ग्राई: "Corrupt practice and undue influence" जितनी भी युनियन टेरीटरीज है वे बहुत ही बैकवर्ड है। उनमें जो श्रमीर है वे बहत ही श्रमीर है भ्रौर जो गरीब हैं वे वहन ही गरीब है। रूलर्स के ग्रलावा भी ऐसे ग्राइमी हैं जो बहुत ही अमीर हैं श्रौर जो "Corrupt practice and undue influence" श्रासानी से इस्तेमाल कर सकते है। मै समझता हूं कि this should be one of the causes.

" Procedure in case of equality of votes. ग्रगर दो मैम्बरों के वोट ईक्वल हो जायें,तो •इसमें यह प्राविजन है कि बाद में लाटरी डाल दी जाये। ग्रगर लाट से फैसला होना है तो मै

बेहतर यह समझता हूं कि फ़्रेश इलेक्शन हो जाये। फ्रेश इलेक्शन होने से लाट का लम्बा चौड़ा सवाल पैदा नही होता ।

Territorial Councils

इसमें एक यह प्राविजन है कि इलेक्शन पेटीशन पर फाइनल फैसला डिस्ट्क्ट जज का होगा। इसके लिये भी मेरा यह सुझाव है कि जडीशियल कमिश्नर के हवाले यह चीज की जाये ।

इलेवशन रूल्म के सिल सिले में में यह चाहता हुं कि जब वे बन जाये तो उनकी कापी दोनो हाउसेज की मेज पर जरूर रखी जाये ताकि पालियामेंट को पता लग जाये कि क्या रूल्स बनाये गये

''चेयरमैन ऐंड वाइस चेयरमैन'' इस सिलमिले में ग्रभी मिनिस्टर साहब ने यह कहा कि पहले एक साल के लिए गवर्नमेट उनको नामिनेट करेगी। में यह समझता हूं कि जब इलेक्शन हो जायगा तो इलेक्शन हो जाने के बाद इसमें कोई दिक्कत नहीं होगी अगर टेरीटोरियल कौसिल पहली मीटिंग करने के बाद ग्रपनें में से किसी को चेयरमैन एलेक्ट कर ले। इस तरह भ्रगर चेयरमैन एलेक्ट हो जाये तो नामिनेशन की कोई खास जरूरत पैदा नही होती।

जहां तक चेयरमेन के रिमुवल का सवाल है, इसमे प्राविजन है कि दो तिहाई मेजारिटी से चेयरमैन रिमव किया जा सकता है, मगर इसमें जितने ''इफर्ने'' एंड ''बट्स'' लगे हुए हैं उनकी वजह से में यह समझता हूं कि चेयरमैन किसी भी हालत में कभी भी रिम्व नही किया जा सकेगा।

चेयरमैन की तनस्वाह ग्रौर एलाउंस के बारे में सेंट्रल गवर्नमेंट को पावर दी गई है। में समभता ह कि इस सिलसिले में कौसिल ग्रासानी से डिसाइड कर सकती है कि चेयरमैन को क्या तनस्वाह ग्रौर एलाउंस मिलना चाहिये ग्रौर सेट्रल गवर्नमेंट को यह पावर नही होनी चाहिये।

जहां तक कि "The functions of the Territorial Councils" का मवाल है उसके बारे में महज एक दो सुझाव में देना चाहाना हूं।

क्लाज २८ के ग्राइटम नं० १८ में ''fair's and agricultural and industrial exhibition " का जिक टेरिटोयल फंक्शंस कौलिसके मगर एग्रीकल्चर नहीं उनके ग्रगर

फर्ज कीजिये कि कौसिल कही फेयर लगाना चाहती है लेकिन ड।इरेक्टर म्राफ एग्रीकल्चर यह कह देते है कि हमारे पास न तो चीजें है ग्रौर न स्टा**फ** हैं तो ऐसा मालूम होता है कि उस हालत में कौसिल वह फेयर नहीं लगा मकेगी। इमलिये ग्रगर एग्रीकल्चर श्रौर हार्टीकल्चर ये दोनों चीजे कौेेेेिसल के हवाले हो जायं तो ज्यादा ग्रच्छा होगा ।

ब्राइटम नं० २१ में "the superintendence the control of panchayats and making of grants to them", का जित्र है। पचायत तो कौसिल को दे दिया गया है लेकिन कोग्रापरेटिव्ज उसको नही दी गई है। उसको कोग्रापरेटिका क्यो नही दी गई? कोग्रापरेटिका का उतना ही दखल पब्लिक के साथ है जिनना कि पंचायत का है और में नही समझता कि इसमें कोई खास मुशकिल है कि कोग्रापरेटिका श्रौर पंचायत दोनों ही चीजें कौसिल के हवाले कर दी जांय ।

ग्राइटम नं०= में लिखा है: "The establishment, maintenance and management of hospitals and dispensaries, asylums and poorhouses, other those managed by the Central Government."

क्या कुछ हास्पिट्ल्स या स्क्ल वगैरह सेंट्रल गवर्नमेट के भी होगे? या ये जो सब के सब है वे टेरीटोरियल कौसिल के पास ही होंगे।

चैप्टर ४ क्लाज२६ सबक्लाज(iii)में यह लिखा ਵੋ:"every meeting shall be open to the public."में यह समझता हू कि जब श्रापनें मीटिंग को पब्लिक के लिये ग्रोपन किया है तो फिर वह प्रेस के लिये भी ग्रोपन होनी चाहिये ताकि जो असल प्रोसीडिग्स वर्गरह है वह प्रेस में ग्रा सके ग्रौर लोगों को ग्रसल हालत का पता चल सके वरना कई किस्म के प्रोपोगैंडे वगैरह हो सकेने कि वहां यह हो गया या वह हो गया। में समझता हूं कि प्रेस को इसमें शामिल होना जरूरी है।

इस बिल में मीटिंग बुलाने के वास्ते १२ दिन का नोटिस रखा गया है। मैं समझता हूं कि हिमाचल प्रदेश के केस में यह १२ दिन का नोटिस काफी नहीं होगा। माननीय होम मिनिस्टर साहब वहां की हालत को खुद देख ग्राये है। बाज वक्त इतने दिन के अन्दर पहुंचना बड़ा मुक्किल हो जायेगा । जिस वक्त कि पैदल ग्राना पड़ेगा उस वक्त तो यह १२ दिन का नोटिस बहुत ही कम होगा। तो इसको भी कुछ बढ़ाया जाना चाहिये।

[श्री चरनजीलाल वर्मा]

क्लाज २६ के सब-क्लाज (vi) मे लिखा गया है "no business shall be transacted at any meeting other than the business specified in the notice supplementary notice," मे यह समझता ह कि जब चेयरमैन वहा है श्रौर श्रगर वह यह समझता है कि पब्लिक के मफाद के लिये पिटलक की बहबदी के लिये, कोई ग्राटम जरूरी ह और ग्रगर वह इसकी इजाजत दे दे तो फिर हम यहा से क्यो चेयरमैन के हाथ बाधे कि महज वहीं बाते डिसकस की जा सकती है जो कि नोटिस मे भ्राई हो। मेरा ग्रपना सुझाव यह है कि चेयरमैन को इसमे फुल पावर्स होनी चाहिये।

इस बिल में यह प्राविजन है कि जिस वक्त एडिमिनिस्ट्रेटर किसी मीटिंग को एड्रेस करना चाहेगा तो उस वक्त वह मीटिंग में प्रिसाइड करेगा। मेरी समझ में नहीं ग्रांता कि जब कौसिल का चेयरमैन है जो कि एडल्ट फ्रैंचाइज से एलेक्ट किया गया है तब एडिमिनिस्ट्रेटर क्यो प्रिसाइड करे। बेशक एडिमिनिस्ट्रेटर को मीटिंग को एड्रेस करना चाहिये लेकिन जो चेयरमैन है उसी को चेयरमैन होना चाहिये, उसको क्यो वहा से रिमूव किया जाये?

दूसरे हाउस में भी एग्जीक्यूटिव आफिसर के बारे में बहुत कुछ कहा गया है और में भी समझता हूं कि जहा तक एग्जीक्यूटिव आफिसर के अप्वाइटमेट का सवाल है वह भी क्यों न कौसिल के हाथ में हो। जब उसका रिमूबल कौसिल के हाथ में है तो फिर अप्वाइटमेट भी उसी के हाथ में होना चाहिये लेकिन इस बिल में उसका अप्वाइटमेट एडिमिनस्ट्रेटर के हाथ में रखा गया है। जो इसकी टर्म है, it should be specified. तीन साल से ज्यादा एग्जीक्यू-िव आफिसर नहीं रहना चाहिये, उसके बाद अगर कौसिल की मर्जी हो तो चाहे उसी को काटीन्यू करे या किसी दूसरे को अप्वाइट करे।

जो चैप्टर ५ है वह सबसे जरूरी चैप्टर है। यह "powers of taxation and financial aspects" बारे के मे सबसे बडा हिमाचल खतरा प्रदेश के लोगो की तरफ से में ग्रापके सामने पेश करना चाहता हू वह यह है कि इस कौसिल को फक्शस तो बहुत मिल गये है, जैसे कि प्राइमरी एजुकेशन, सेकेडरी एजुकेशन, हास्पिटत्स, रोड्स, डिस्ट्क्ट बोर्ड्स वगैरह बहुत सी चीजे इसको मिल गई है लेकिन इसके स्रभी जो फड़स है वे तो बहुत थोड़े है। मालूम नही जो फड़म कहा से प्रायेगे। कड़ी ऐसा न ही जैसा कि पजाब

में डिस्ट्क्ट बोर्ड के टीचर्म की हालत है, शिमले के टीचर्स की हालत है कि बाज बाज वक्त छ. छ महीने तक तन स्वाह नही मिलती है। ग्रगर यही होता रहे कि स्**कल**। के श्रौर हास्पिटलो के स्टाफ को तनस्वाहे नहां मिले तो फिर जो स्राज मौजदा हालत है उससे भी हालत खराब हो जायेगी। जो मौजुदा हालत है वह उससे ज्यादा ग्रन्छी है क्यो कि स्टाफ को तनस्वाहे मिल जाती है, हास्पिटल्स मे दवाइया भी रहती है ग्रौर स्कूल भी चल रहे है । इस सिलसिले मे में ग्रानरेबल मिनिस्टर से प्रार्थना करूगा कि वह इस बात का ग्राश्वासन दे कि जितने मौजूदा स्कूल ग्रौर जितनी डिस्पेसरीज वगैरह है वे चालू रहेगी श्रौर जो वहा के स्टाफ वगैरह है उनको मुतवातिर ठीक वक्त पर तनस्वाह वगैरह मिला करेंगी स्रौर उसमे किसी वक्त भी कोई भी कमी नही ऋगसकेगी ।

इस बिल के अन्दर नानआफिशियल एडवाइजसे का कोई जिक नहीं है श्रीर में समझता ह कि डे ट डे एडमिनिस्ट्रेशन मे लोगो का सहयोग जरूर होना चाहिये था ग्रौर जब ग्राप एक नान-म्राफिशियल को लेफि्टनेट गवर्नर मुकर्रर करते है तब उसके साथ तो नानग्राफिशियल्स का होना बहुत जरूरी है। मेरा अपना मुझाव यह है कि डे टू डे एडिमिनिस्ट्रेशन में नानग्राफिशियल्स एडवाईजर्स उसी तरह से कायम रहने चाहिये जिस तरह से कि पहले मणिपुर ग्रौर त्रिपूरा मे थे। इसके ग्रलावा मुझे यह कहना है कि वहा जो भी एडमिनिस्ट्रेटर या आफिसर्स मुकर्रर हो वे तजर्बेकार सिविल सर्वेटम हो। ऐसा नही हो कि ये युनियन टेरीटरीज भ्राफिमर्स के लिये ट्रेनिग सेट्सें की तरह हो, यानी जो ग्राई० ए० एस० का इम्तिहान दे कर के पास हो उनको पहले यनियन टेरीटरीज में ही भेज दिया जाये ग्रौर जब उन ट्रेनिंग सेटर्स से ट्रेनिंग ले कर ग्रावे तब कही श्रौर भेजा जाये। ये इलाके पहले से ही बंडे बैकवर्ड इलाके है और ग्रगर यहा ग्रापके सिविल सर्वेट्स भी जुनियर हो जायेगे तो फिर वहा के लिये यह बहुत बुरी बात हो जायेगी। मेरा सुझाव यह है कि जो भी श्रफसर वहा जायं वे सिविल सर्विस के हो श्रौर तजुर्बेकार श्रफसरहो ।

इसके अलावा, दूसरे हाउस में कुछ चद दोस्तों ने यह कहा कि हिमाचल प्रदेश अब यही चाहता है कि पजाब में मर्ज हो जाये। मेरा कहना है कि यह बिल्कुल गलत है। जहा तक मर्जर का सवाल है अगर हिमाचल प्रदेश के लोगों को मर्ज होना होता और अगर डेवेलपमेट वगैरह की मुश्किलात न होती तो वह उस वक्त ही मर्ज हो जाता जिम वक्त किएस० आर० सी० की रिपोर्ट हमारे सामनें

म्राई थी क्योंकि एस० म्रार० सी० की रिपोर्ट में डेवेलपमेट कौसिल और दूसरी चीजे थी जो कि बहुत ग्रन्छी चीजे थी। हमको एक ही बात का खदसा है कि अगर मर्जर होता है तो जो डेवेलपमेट का काम है वह रुक जायेगा । इसके साथ ही साथ यह भी है कि इस कौसिल को इस बात के ऊपर डिसकसन करने की इजाजत होनी ताकि जो रुपया यहा से मिले वह प्रापर्ली खर्च हो जाये। गवर्नमेट के सामने दो मिसाले मौजद है, पहिले मणिपूर ग्रौर त्रिपूरा में कोई भी ग्रसेम्बली नहीं थी और हिमाचल प्रदेश में थी, तो दोनो जगह का ग्रगर कम्पैरिजन किया जाये कि वहा पर कितना डेवेलपमेट हुग्रा, वहा पर कितनी सडके वगैरह बनायी जा सकी ग्रौर हिमाचल प्रदेश में क्या कितना हुआ तो फर्क सामने श्रायेगा । इसमे श्रगर गवर्नमेट कुछ फर्क समझती है तो में नही समझता कि ये जो बाते है वे सब कौसिल के हाथ में क्यों न दी जाये। जहां तक मर्जर का सवाल है इसके लिये हिमाचल प्रदेश के लोग ग्रब भी बिल्कूल तैयार नही है। उस हाउस मे टेकचन्द जी ने खास तौर पर यह कहा कि वहा पर शिमला के म्रान्दर कोई लेबर काफेस हुई, शिमला पजाब के श्रन्दर ही है, मालम नही कि लेबर काम्रेस हुई या क्या हुई, हुई और वे नुमाइदे कहा के थे ग्रौर वे वहा कैसे गये। बहुत से श्रखबारों में कहा जाता है कि काग्रेसी एम० एल० ए० थे, पार्लियामेट के मेम्बर थे श्रौर यह काफेस काग्रेसी एम० एल० ए० कर रहे है, वगैरह वगैरह। यह सब महज प्रोपोगैडे है। अगर वह मेरे दोस्त यह समझते है कि ऐसी कोई बात है, ऐसी कोई चीज है तो मैं उनसे प्रार्थना करूगा कि जो टैरिटोरियल कौसिल ग्रौर पार्लियामेट के एलेक्शन्स ग्रायगे वे अपने नुमाइटे भी खडे कर दे इस बात के ऊपर कि हमे पजाब में मर्ज होना है स्रौर स्रगर वे चुन कर ग्रा सके नो में ग्रपनी डिफीट को मानने के लिये तैयार ह़ मगर मै कह सकता ह़ कि वे ग्रपनी जमानत भी नही बचा सकेग क्योंकि इसके लिये वहा कोई भी लोग तैयार नही है।

बावजूद इन तमाम खामियों के में इस बिल का समर्थन करता हू और में उम्मीद करता ह कि जो सुझाव मेंने रखे हैं उन पर माननीय होम मिनिस्टर साहब खास ध्यान देगे और जो सुझाव फाइनेशल ग्रासपेक्ट के बारे में रखे हैं उन पर तो खास तौर पर वह ध्यान देंगे । कही ऐसा न हो कि जो चीज लोगों के हाथ में हैं वह भी खत्म हो जाय और कुछ मिले भी नहीं । यह ठीक है कि ४१ ग्रादमियों की कौंसिल बन जायेगी, जो एम० एल० एज० है वे रिहैबिलिटेट कर दीये जायेगे, स्पीकर ग्रौर डिप्टी स्पीकर भी रिहैंबिलिटेट हो जायेगे और शायद मिनिस्टर भी रिहैबिलिटेट हो जाये मगर लोगो के पास जो चीज थी वह खत्म हो गई है। तो मेरा ग्रपना खदसा यह है कि जो टेरिटोरियल कौसिल होगी उसका जो एक्स-पेडीचर होगा वह ग्रसेम्बली से ज्यादा होने वाला है । उस सूरत मे कहा जायेगा कि यह यूनियन टेरीटरीज सफेद हाथी से कम नही है। इसलिये इनको दूसरे प्रदेश से लगा दिया जाये। ऐसा होने पर वहा के लोगो के साथ सरासर बेइन्साफी होगी। क्योकि सेन्ट्ल गवर्नमेट ने भ्रपनी तनस्वाहे वहा लागू कर दी है। भ्राखिरकार भ्राप उनकी तनस्वाहे जुनियर क्लर्कस से तो कम नही करेगे ? भ्रौर भी एक्सपेसेज जो सेन्ट्ल गवर्नमेट की तरफ से हो रहे हैं उनको देखिये तो जहा हमारे यहा सूपरिटेडेट की तनस्वाह १६० ┼ ३०० रुपये स्पेशल एलाउस थी. वहा जब से सेन्ट्ल गवर्नमेट के स्केल लागृ हुए तो उसको ३२० 🕂 ४०० रु० कर दिया । तनस्वाह देने में सेट्रल गवर्नमेट कमी नही करती, लेकिन ऐसा न हो कि इस समय एक्स-पेसेज ज्यादा कर दिये जाये ग्रौर बाद मे दिक्कत हो । इसलिये जो भी श्रखराजात किये जायें वे बहुत सोच समझ कर किये जाये । खास नौर पर स्कल ग्रौर डिस्पेसरीज ग्रौर रोडस वर्गेरह का काम या बिल्डिंग का काम हो रहा है, यह चीज जैसे अभी कायम हे वैसी ही कायम

SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Chamman, I am much in agreement with what the hon speaker who has just finished said I only wish that he had spoken from this side and then he would not have suffered from certain inhibitions had entered into his speech. Nevertheless, he tried to make out a very powerful case in favour of demociacy and point out some of the greatest weaknesses in the present Bill. I am very glad that ultimately Government did not decide to merge Himachal Pradesh with the Punjab and it was a right decision. I think the States Reorganisation Commission made a very wrong recommendation when it suggested that Tupura should and Himachal merged with Assam Pradesh with Punjab.

SHRI H. N KUNZRU (Uttar Pradesh). That will be done later on.

MR. DEPUTY CHAIRMAN: Anyway, you need not go into that. We are concerned with a small Bill.

Territorial Councils

SHRI BHUPESH GUPTA: very relevant here. I am very glad that that decision has not accepted by the Government but, Sir, what the people of those areas demanded was a kind of democratic set-up and as you know, Himachal Pradesh had its own Legislative Assembly. Though its powers had been crippled, it still had a kind of a Legislative Assembly. That could not be said of Manipur or Tripura. Now the people in those areas demanded, the people in the Centrally administexed areas or the Union Territories as they are now called demanded that they should have a democratic set-up. They intentionally used that word with a view to emphasising that certain variations may be made from the traditional concepts of Legislature and all that. They wanted—and I think their representatives also talked to the Government—to impress upon the Government that a real type of self-Government was all that they required for the advancement of these areas. Now, we have got, in this Bill, a fairly long enumeration of the various powers and all the provisions with regard to the Territorial Councils. I feel, after reading this, that the Government seems to treat these Union of pocket Territories kind as a boroughs for the Central Government. This is not a very right mentality. We do not hear of such things in England now but there were these things in the olden days. The interesting thing here is that there is a pretence at self-government without even pretending to be serious. So many things are mentioned here but if you read through them, you will find that the real powers do not come to much. Take, for example, the functions of the Territorial Councils dealt with in clause 28 of the Bill. Now, Sir, these are the powers which are dealt with and which are given to the municipalities, district boards, 1 o c a 1 bodies, etc., particularly those relating to the looking after and construction of buildings, the construction, repair

of embankments. and maintenance the looking after of cattle, etc., etc. Now, these are the powers that are given to the municipalities, district boards or local bodies. These people not the powers that these wanted. If you go through the 23 items enumerated there you will find that they are all right and they certainly belong to the local administration but is that all that the people there had been demanding? I would ask the Government to reply to this point. Therefore, that way, this thing has been a great disappointment. say 'disappointment' because the peothere expected that with the reorganisation of the States and in the new set-up, they will have their rightful place in the new set-up and would have the right to govern themselves. Now, they have been denied Councils will come into existence no but what sort doubt Councils are these? You see, for instance, the Administrator is the supreme head. He is forced upon this Council as the head and it is the Administrator who will decide so many things as to how the Council should function or should not function. It will not be for the Council to decide as to how it should function even with regard to the matters which had been placed within competence of the Council's powers. This is what clause 52(2) says:

"The Administrator shall have the power to give to the Territorial Council all such directions as he may consider necessary in respect of subjects, curricula, text-books and standards of teaching in schools vested....."

and sub-clause (3) says:

"The Administrator may, by order and for reasons to be recorded suspend the execution of any resolution or order of the Territorial Council,....."

The next provision, clause 53, says:

"The Central Government may, on receipt of a report from the Administrator.....supersede a Territorial Council....."

Clause 29 provides that the Territorial Council shall meet for the conduct of business at least once in every two months and shall, with the previous approval of the Administrator make its rules of business with respect to the summoning, notice, place of meetings, conduct of meetings and adjournment of meetings and all that. Well, these Councils do not have the powers to formulate independently the rules of procedure under which they should function. How you like, Sir, if, for instance, you are told that the rules etc., that you make will have to be made with the prior approval, shall we say, of Mr. Satya Narayan Sinha? How would I think it will you like this? repellent to you andhe re these Councils are asked to do so. Now, at every point, the Councils are manacled; at every point, these Councils are treated as if they are just to carry out the behests and orders and the wishes of certain people high up represented by the Almighty Administrator. opposed to this kind of thing. defies democracy; i defies fundamental principles of any semblance of selfgovernment. Therefore, I say that this Bill has not been prepared with the right type of outlook and certainly not in a very good and healthy spirit.

Now, Sir, what are the financial powers that they have got? I would like the hon. Minister to tell us as to what financial powers these people are going to get. They will be decorations; certain financial matters will no doubt be discussed but in the final analysis, what kind of power are they being invested with is a moot question. That is a thing that I cannot find anywhere in any clause of this Bill.

There is a whole chapter, Chapter VI, on controls. The Administrator has been given supreme control of the Council. That is to say, it is not the Council which would influence or direct or guide or advise, whatever it is that you like, whatever splendid phraseology you may like; the point here is that it is not the Council which will advise and guide the functions of the Administrator. On the contrary, it is the fiat of the

Administrator, his wishes, his decrees that will prevail upon the Council and will continue to push the Council in that direction. Is it self-Government? Does it conform the elementary principles certain autonomous concepts and ideas? This is what I would like the hon. Minister to explain. Now, we are told that these are small areas. Therefore, they cannot have legislative assemblies. Well, I for one am not prepared to accept that. If you have bigger assemblies, you can just as well have smaller assemblies. In point of principle I cannot accept that. In point of practice, it is not a valid argument. For instance, what prevents you from having, shall we say, a small assembly or council, not of this type something like an assembly in Nothing Manipur? vents it. In Himachal Pradesh you had one. You could have given more powers to it. You could have developed its initiative. You could have broadened the horizon of its activities. You have done nothing of the sort. On the contrary, you have here sought to treat them as if they are a kind of municipality and all that. I am opposed to this kind of thing. Compared to nothing, everything is better. That is not the point. The point is that when the people demanded real selfgovernment what you have given them falls far short of their expectations and demands. That is my complaint. In this connection, these areas are relatively backward areas. They have been neglected, Tripura, for instance, had been under Indian kings who built houses in Calcutta, who built palaces, and forgot the people in their own part. As far as Manipur is concerned, another little, tiny king, was there or a prince was there. He also did not bother much about the improvement of this area. Himachal Pradesh also bears the same story. Now, these areas had been neglected all these years. There the people have suffered not only intense economic exploitation, but the people had been denied all the modern amenities of life and they have not been given even elementary opportunities for selfexpression. One should have thought

[Shri Bhupesh Gupta.] that once they have formed part of the Indian Republic, every care would be taken to develop these areas, develop the initiative of the people and, if necessary, to be a little generous towards them, so that they make up for what they have lost in the period under the princes. Nothing of the kind. The Government has moved in the matter in a very halting manner and as far as the functions of the administrative heads go, now they will be called Administrators. Previously they were called Chief Commissioners. What are their records? Have they succeeded in promoting democratic institutions there? Have they succeeded in drawing the people into the administration of those areas? have not done so. Deliberately they have not done so because they foisted upon them a kind of bureaucratic rule directed and guided from miles away, hundreds of miles away, from Delhi. And wherever you go, you will find that there is terrific disconagainst that kind of set-up, against the Chief Commissioner and who would now be called, I suppose, Administrator. Now, there are very legitimate grounds for such discontent and the Government should looked into them much more deeply than they seem to have done. These people are very proud people. They are of very good stock. They may be economically backward speaking; they may be backward from certain points of view judged from modern of civilisation. But they standards have got their own culture. They carry with them a rich heritage of civilization and culture. Now, if they were given opportunities, they could have easily developed. They have got creative power. As you know, Manipur, for instance, the people are well known for their handicrafts and other things. They are well known for their folklore and dancing and they are a fine set of people with a very rich culture. In Tripura, too, the people who live in the hills are not just people who do not know what civilization and culture is. They have got their own culture and civilization and what the Government should

have taken care of was to draw them into the broad stream of our Indian culture. That is what they should have done. They should have given all opportunities and scope for the development of the distinctiveness and the peculiarities of these people and yet draw them invitingly into the broad framework of our civilization and of our Indian Republic. Nothing of the sort has been done. This has not been very satisfactory and, as you know, Government has been subjected to very severe criticism on part of the people. Congressmen usually do not like to speak on this subject, not because they have nothing to say. The Congressmen oppose it there, who hail from those areas, because they feel that the steam roller of the party is a bit of a formidable weapon for them to withstand when they want to open their lips on such subjects. Therefore, they do not say, but in private talks and in private conversations they have told us so many things. I have known all about those people not from the Communists, not from the Praja Socialists. but from Congressmen. I see some of them who are represented here and some of may be a little vocal on this subject. Many of them are not here. But I tell you that it is the Congressmen there who have joined others in ventilating the grievances of these people. Therefore, it is not a party issue at all. I know some hon. Member will be there always ready to treat it as a party issue.

## (Time bell rings.)

is not a party issue. I say this is an issue on which we all agree, we seem to agree. If there are differences, they are of a minor nature. Unfortunately the Government have completely brushed aside the basic demands of the people and they have not taken care to see that the fundamental urge of the people for self-government is satisfied. That they have not done. That is the regret. And I do not know how far and to what extent they will be benefited by a measure of this kind. All I hope is that the people there have upset many an apple cart and with regard to these areas as you

know there have been many compaigns.....

MR. DEPUTY CHAIRMAN: That will do.

(Time bell rings.)

SHRI BHUPESH GUPTA: have criticised many of these things and the people by their struggle will win what they have been fighting for all these years and will compel Mr. Datar and his Government to concede their legitimate demands, because it is in conformity with the interests of our country, in the interest of the healthy growth of democratic institutions in this country.

श्रीमती सावित्री निगम (उत्तर प्रदेश)ः उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिये उपस्थित हुई हूं। श्रीमन्, इस विधेयक को लाने के तीन ही उद्देश्य है। प्रथम उद्देश्य यह है कि इसके द्वारा उन टेरीटरीज मे भी जनता को ग्रपनी ग्रसेम्बली बनाकर सेल्फ गवर्नमेंट कायम करने का मौका मिल रहा है जो कि एक कामन स्रर्ज हर भारतवासी मे है । वहा की जनता की यह इच्छा कि उसके ही प्रतिनिधि, उसके ही नमायन्दे उनके यहां की व्यवस्था करे। उसको पुरा करने के लिये ही यह विधेयक लाया गया है।

- ग्रभी डिप्टी होम मिनिस्टर साहब ने कहा कि ग्रंडमान को इस विधेयक के भ्रन्दर नही रखा गया है भ्रौर उसके लिये टेरी-टोरियल कौसिल बनाने की इजाजत नही दी गई क्योकि म्रंडमान के लिये वे बहुत जल्द एक म्यनिसिपल बोर्ड बनवाने की इजाजत देने वाले है। लेकिन में बड़ी नम्रतापूर्वक कहना चाहती हूं और यह सोचती हूं कि चाहे दिल्ली को टेरी-टोरियल कौसिल के ग्रन्दर इन्क्लड न किया जाय मगर ग्रंडमान को इस बिल के ग्रन्दर इन्क्लड करने की सबसे ऋधिक ऋावश्यकता है। दिल्ली, हिमाचल प्रदेश, मणिपूर ग्रौर त्रिपूरा ये फिर भी सेन्टर से इतने नजदीक है, इतने डेवेलप हो चके है स्रौर वहां के लोगो में इतनी सामर्थ्य है कि वे ग्रपनी ग्रावाज केन्द्रीय सरकार तक पहुंचा सकते हैं श्रौर अपनी मागे पूरी करा सकते हैं। लेकिन हमारे वे भ्रंडमान निवासी भाई, जो हमसे एक प्रकार से कट ग्राफ से रहते हैं, वे ४६० मील समुद्र पार करने के बाद ही यहां ग्रपनी कोई स्रावाज पहुचा सकते है या अपनी कोई भी ग्रीवांस रख सकते है, उनके लिये ग्रावश्यकता इस बात की थी कि सबसे पहले ग्रंडमान के लिये

कौसिल स्थापित की जाती। मंत्री ने जो दलील दी कि ग्रंडमान के ग्राधिकतर लोग पोर्ट ब्लेयर के ग्रासपास रहते हैं, वह दलील बेब्नियाद है। मैं स्वयं वहां हो म्राई हं स्रौर मंत्री महोदय को भी पता है कि पोर्ट ब्लेयर के स्रास पास ही नही बल्कि तमाम प्रदेशों में, छोटे छोटे **ग्रा**इलेंड्स में लोग रह रहे हैं। सबसे बड़ी बात यह है कि वे बहत पिछड़े ग्रौर नेगलेक्टेड है ग्रौर वहां से यहा आने के लिये कोई साधन नही है। यह भी हमे मालुम है कि वहां पर इतनी नेचरल वैत्थ है कि अगर उसको डेवलप किया जाय तो केवल इतना ही नहीं है कि वे लोग बहुत सम्पन्न हो जायेगे बल्कि वे यहां भी हमे हर प्रकार से म्रार्थिक दृष्टि से, सामाजिक दृष्टि से म्रागे बढ़ाने मे पुरे सहायक हो सकते हैं। केवल यही मेरी एक ग्रीवांस थी, जिसके कारण में इस पर बोली।

दूसरी बात यह है कि मै भी इस बात को ठीक ही समझती हं जैसा कि उस हाउस में भी कई लोगों ने कहा ग्रौर ग्राज भी कई एक वक्ता कह चुके हैं कि जब चेयरमैन को नामिनेट करने की ग्रवधि को उन्होने घटाया था तो बहुत ही ग्रच्छा होता श्रौर बड़ा ही डेमोक्रेटिक होता ग्रगर इसमे यह व्यवस्था की गई होती कि टेरीटोरियल कौसिल थोडे दिनों बाद ही या तूरन्त ही ग्रपना चेयरमैन चन ले।

इसके म्रतिरिक्त में यह फिर कहना चाहती हं कि ग्रंडमान को जो इसमे नेगलेक्ट कर दिया गया है, यह एक बहुत बड़ी भूल हुई है। होम भिनिस्टर महोदय इस पर फिर विचार करे क्योकि ग्रंडमान भ्रौर निकोबार के लोग सबसे पहले डिजर्व करते हैं कि उन्हें टेरीटोरियल कौसील का हक दिया जाय और वहा भी टेरीटोरियल कौसिल का निर्माण हो । धन्यवाद ।

SHRI KISHEN CHAND (Andhra Pradesh): Sir, I read through this Bill and tried to understand why this Bill was brought before this House.

DEPUTY **CHAIRMAN:** You take five or six minutes. There are two or three speakers.

SHRI KISHEN Sir. I CHAND: want ten minutes.

There was the States Reorganisation Commission which made after consideration careful very some recommendations. One of their recommendations was that Himachal

[Shri Kishen Chand.] Pradesh should form part of the Punjab. Their other recommendation was that Tripura and Manipur should be merged with Assam. The Central Government did not accept recommendations. They created Union territories. Once they create the Union territories, there are all sorts of difficulties, and they cannot really find a proper solution. Failing to find a proper solution, they come forward with this Territorial Councils Bill. What is this Bill for? Is it giving responsibility to people to make laws to tax themselves and spend the money? Or, is it simply to provide jobs for those people who were formerly Members of Legislatures in Part C States, is it simply to provide them with some sort of employment? Then there are the Ministers, the Speakers and the Deputy Speakers, and so on, who should also be provided. I feel, Sir, that the Central Government brought this Bill in order to provide jobs for all those people. Himachal Pradesh was a part C State. Those people have no job and they have got to be provided for.

We go a step further. We say that all members of this Council will be public servants. They will be getting salaries and they will be considered public servants. I refer to clause 25: 'Members of a Territorial shall be entitled to receive such salaries or allowances, if any, as may be determined by the Central Government." Then, clause 27: "Every member of a Territorial Council shall be deemed to be a public servant within of section 21 of the the meaning Indian Penal Code." On the top of all this there is clause 26: "Every person shall be liable for the loss, waste or misappropriation of any money belonging to a Territorial Council", etc. That means that these forty-one people, who formerly were elected members of legislative bodies in the Part C States, are now members of this Council. They are all public servants drawing salaries from the Central Government, paid public servants, and they will be held responsible for any loss incurred to the Territorial Council. What is the meaning

of this, Sir? It is an absolute farce of democracy. These Councils are set up not for developing democracy in our country. I mean in those areas, but just to provide jobs for those people.

Sir, let us look at their taxing capacity. It is rather interesting to read clause 33: "(i) taxes on professions, trades, callings and employments; and (ii) tolls on bridges constructed maintained at the cost of the Territorial Council." These are the only two items of taxation. This Council can impose certain taxes on professions, trades and callings. A few shopkeepers and probably a few doctors and lawyers who happen to be there will be taxed Rs. 10 or Rs. 15. Probably the total collection may not be more than a thousand or two thousand rupees. Then, about tolls on bridges constructed or maintained at the cost of the Territorial Council, I think no bridges will be constructed by the Territorial Council in Manipur Tripura. Possibly later on there may be some bridges constructed by the Territorial Council in Himachal Pradesh, in which case a toll collected. So, we have the glorious figure of Rs. 2,000 collected by these Territorial Councils as taxes. But the expenditure would run into lakhs. It means that we are giving them Central Government money to spend without any responsibility.

SHRI J. S. BISHT (Uttar Pradesh): What about clauses 34, 35 and 36?

SHRI KISHEN CHAND: They are all gifts by the Central Government.

SHRI H. C. DASAPPA: Clauses 34 and 35 are not gifts.

SHRI KISHEN CHAND: "Income from property" assigned by the Central Government. If the Central Government gives property, that is not taxation. I have yet to understand taxation to include that. I am here referring only to taxation. These items under clauses 34, 35 and 36 are certain gifts from the Central Government-for instance, rents collected from property which has been donated by the Central Government.

CHAIRMAN:

Mr.

Then, about school fees, I do not think that any Member has ever considered school fees to be a taxation measure.

I submit, Sir, that as far as taxathese Territorial tion is concerned, Councils are not going to collect any money. They are only going to spend Central Government money. Therefore, in order to put responsibility on them, clauses 25, 26 and 27 have been introduced by which they all become public servants, responsible for the expenditure of Government money. This Territorial Council is really a body more or less nominated by the Central Government, carrying certain duties.

AN HON. MEMBER: Not nominated.

SHRI KISHEN CHAND: An element of election has been put in there, but when they become public servants and spend Central Government money the whole structure becomes quite different. I submit, Sir, that we should be consistent. Either we want to develop democracy or we simply say that we have made a mistake, that it is a stop-gap arrangement, that within two or three years these territories will be merged with the neighbouring States, and that for the short stop-gap period we have introduced Councils to provide employment for those people who have become jobless. There are various offices. There is an Administrator, there is a Chairman and a Vice-Chairman and there is an Executive Officer.

## (Interruption.)

I am saying that this Territorial Council should not have an Administrator in Himachal Pradesh.

SHRI J. S. BISHT: No, no. The Administrator would be for the whole of Himachal Pradesh.

SHRI KISHEN CHAND: And this is for the whole of Himachal Pradesh.

SHRI J. S. BISHT: My hon. friend is confusing. The Administrator is the appointee of the Central Government just like . . .

Order, order.

DEPUTY

SHRI KISHEN CHAND: I am saying that it is an elected body. I am simply saying who the officers are. There is the Administrator; there is the Chairman and there is the Vice-Chairman of this Territorial Council and there is the Executive officer. I am trying to understand what is going to be the relationship among these various officers.

SHRI J. S. BISHT: The Administrator is for police courts, jails and other things. Territorial Council is only incidental work for him.

SHRI KISHEN CHAND: When there is an Administrator appointed by the Central Government for carrying out the duties and there is a Chairman and a Vice-Chairman, why do you want to have another Execu-Some hon. Members tive Officer? have compared it to a Municipality. This Territorial Council is really a replacement of the Municipality.

SHRI H. C. DASAPPA: District Board.

SHRI KISHEN CHAND: District Board? Then, there should be quite different set of rules for the District Board. They do not have whole-time members. No District Board where in India has any of its members paid by the Central Government.

(Interruption.)

DEPUTY CHAIRMAN: Please do not disturb him.

SHRI KISHEN CHAND: My contention is that you cannot defend a case by trying to find some sort of a dis-similarity but take the whole picture as it is. The whole picture of this Territorial Council is that it is neither a legislative body nor a Municipality nor a District Board. It is a mixture of so many things. The result of mixing up is that it does not satisfy any criteria and does not fulfil any functions. My contention is that by mixing up so many things, they are not achieving anything. I think, as a temporary measure, it may be here.

## [Shri Kishen Chand]

But it is a very wrong policy that the Government is introducing—entrusting money to persons who do not collect it.

SHRI H. N. KUNZRU: Mr. Deputy Chairman, it appears from the proceed ngs of the other House that the Government expected to get some thanks from the representatives the territories to which this Bill relates. Himathat 15. chal Pradesh, Manipur and Tripura the provision made in Bill for the establishment of Territorial Councils in these areas. But the Home M.nister regretfully observed that the old controversies connected with these territories which Constitution when the (Seventh Bill was before the Amendment) House, had again been revived It is quite clear from the speeches delivered in another place and in this House that Government have gained nothing by departing from the recommendations of the States Reorganisation Commis sion. However, they are now trying to provide institutions for giving some kind of political training to the people of the three territories mentioned by me As the Mover of the Bill said, the bodies that are going to be established will be in the nature of district In some respects, the Territorial Councils will have larger powers than the district boards have. But in all essential respects, they are similar district boards, and to the extent that this Bill provides for the establishment of such bodies in these territories, no objection can be taken to

The question of giving the people the opportunity of expressing their views on the larger questions affect the progress of their territories has been raised by more than speaker particularly by my hon friend, Shri Bhupesh Gupta. He went so far as to say that he had no doubt whatsoever that the people by their eftorts will gain those opportunities for conducting their own affairs which they legitimately desire I have no doubt also on this subject. But the manner that may be chosen to enable

these people to take part in the larger work of Government may be different from that envisaged by him. Not one of these territories has more than 10 lakhs of people. In fact, Tripura and Manipur have a population of cally lakhs each It is most about six incredible to me that legislative assemblies should be established in these territories In Uttar Pradesh, there are 51 districts and if each district formulated its demands in the same way, Uttar Pradesh would be split up into 51 States each with an assembly of its own. The only way in which the aspirations of the people concerned can be fulfilled is that they should with the people in the ioin hands adjoining States In that case, they will have the advantage of having district boards and at the same time of being able to send their representatives to the legislative assemblies of the States that they will form part of. desire for self-government can, therefore, be fully satisfied. Unfortunately. Government have created a difficulty for themselves and for the people by rejecting the recommendation of the States Reorganisation Commission. Notwithstanding what one of the peakers from Himachal Pradesh and Shri Bhupesh Gupta have said, I have not the slightest doubt that, if the people of these territories have to be given a voice in the determination of the larger questions affecting progress, the method chosen should be that recommended by the States Reorganisation Commission.

Now, I should just like to refer to one or two questions relating to these Territorial Councils. The Mover of the Bill explained to us that an amendment was accepted in another place by Government, the effect of which would be to prevent the two members by Government nominated to the Councils Territorial from taking the election of part 1n memthe Sabha to Raiva I think that is what he said Sir, a demand for the exclusion of nominated members from the body of members who were to elect representabodies was raised tives to certain because these nominated members were completely under the thumb of

the Government and a good many of them belong to the ruling race. When the Constituent Assembly was established, the question arose as to how the various assemblies were to elect their representatives on the Constituent Assembly. The Congress demanded that the European members should not have a vote in this connection and this view was finally accepted Government. Well, there was a good reason for it. The struggle for selfgovernment was between the Indians on the one side and the Britishers on the other For representatives of the British community to take part in the election of members of the Constituent Assembly was completely against those very principle on which the Constituent Assembly was going to be established. But the case here is quite different. Here, Government is going to nominate two persons to represent the interests of the communities that are not represented or that are adequately represented on the Terntorial Councils. Is there any ground whatsoever for preventing them from taking part in the election of Members to the Rajva Sabha? Sir, suppose in the Lok Sabha, the representatives of the Ango-Indian community who are nominated were prevented from taking part in the election of representatives to any body by the Lok Sabha, what would be thought of it in the country? Would it be in accordance with our constitutional theory or democratic procedure? I greatly regret Sir, that the Government should have accepted an amendment of this kind The acceptance of this amendment virtually means that the Scheduled Tribes are to have no hand whatsoever in the election of the representatives of a Territory to the Rajya Sabha

SHRI P. N SAPRU (Uttar Pradesh). Will the nominated Members be only Scheduled Caste members?

' SHRI H. N. KUNZRU My hon friend probably did not listen to what the mover of the Bill said.

SHRI P. N SAPRU. I was not here.

SHRI H. N. KUNZRU: I did not say anything about the Scheduled Castes.

DEPUTY CHAIRMAN · MR. Well, Dr. Kunzru, under the present Constitution—article 80(4) – the representatives of each State in the Council of States shall be elected by the elected members of the Legislative Assembly of the State in accordance with the system of proportional representation by means of the single transferable vote.

SHRI H. N. KUNZRU: Well, I had completely forgotten that What you are saying is quite correct. But I am not in agreement with that principle at all. And its extension to these Territorial Councils is even regrettable.

Sir, there is just one other point to which I would like to refer. Clause 25 deals with the salaries or allowances to be paid to members of the Territorial Councils Members Municipal Council or a District Board They might are never paid salaries be paid some allowances for the days that they have to stay at the headquarters of the Municipal Council or the District Board. But to give a salary to them, I think, is to create an undesirable precedent. This body 18 not in the same position as a Legislative Assembly, and I think, to introduce such a provision is to create a misapprehension in the minds of the members of the Territorial Council with regard to their status.

Then, lastly, Sir, I would like to have information with regard to clause 50 of the Bill which deals with the passing of the Budget by the Territorial Councils. This clause says that the Administrator may recommend some changes in the Budget and send it back to the Territorial Council. Sub-clause (6) says that "When a budget is returned under sub-section (5), the Council shall consider the proposed amendments, take a decision thereon, and report the same to the Administrator" And sub-clause says that "That budget estimate finally adopted by the Council shall be the [Shri H. N. Kunzru.]

budget of the Territorial Council." Now, the Council is required only to report on its decision to the Administrator, and although some duties have been assigned to the Administrator under clause 52, apparently not been given the final right to say whether a particular suggestion made by him is to be carried out or not. I want to know whether this inerpretation is right. If it is, then how, for instance, is the Administrator to fulfil his responsibilities? He has been given the right under clause 52 to deal with certain matters relating to education. Now suppose he gives certain directions, but the Territorial Council, while unable expressly to give effect to his decisions, may, by dismissing, say, certain teachers, or abolishing a school, make his recommendations nugatory. How is the Administrator then to fulfil the responsibility placed on him by this Bill? Either make the Council completely independent in regard to all matters relating to the management of the local affairs of the Territory, or give the Administrator adequate powers to discharge his responsibilities.

SHRI H. P. SAKSENA (Uttar Pradesh); Do you mean the Chairman?

SHRI H. N. KUNZRU: I am speaking of the Administrator.

SHRI H. P. SAKSENA: The Administrator has got full powers.

MR. DEPUTY CHAIRMAN: It is time, Dr. Kunzru

SHRI H. N. KUNZRU: Sir, I hope that the Mover of the Bill will throw some light on this point.

पंडित श्रलगू राय शास्त्री (उत्तर प्रदेश):
उपाध्यक्ष महोदय, यह मेरा पहला ही श्रवसर
है कि इस सम्मानित भवन में बोलने का। यदि
कोई भूल हो तो उसके लिये क्षमा चाहंगा। मुझे
इस विधेयक के उपस्थित कर्ता का भाषण सुनने
को नहीं मिला, यह मेरा दुर्भाग्य था, श्रौर उसके
बाद जो भाषण हए वे भी मैंने नहीं सुनें। किन्तु
श्रपने सम्मानित मित्र किशन चंद जी का भाषण

श्रौर पं० हृदय नाथ कुंजरू जी का भाषण मेंने ध्यान में सुना है। मुझे श्राश्चर्य होता है कि इस विधेयक का स्वागत इस भवन में खुले हृदय से क्यों नहीं हुग्रा। हमें तो इस प्रकार के विधेयक का स्वागत करना ही चाहिये।

पं० हृदय नाथ कूंजरू को इस बात का खेद है कि सरकार ने परिसीमन कमीशन (स्रायोग) के सारे सझावों को स्वीकार नहीं किया। कितनी ही बार वें इस संबंध में ग्रपने विचार इस भवन मे प्रकट कर चके है श्रौर समाचारपत्रों में वे पदनें को मिलते रहे हैं मुझको ग्राश्चर्य होता था कि एक ऐसे बड़े परिपक्व विचार के हमारे नेता जैसे पंडित हृदय नाथ क्ंजरू हैं, उनको इस बात का किस तरह क्षोभ हो सकता है कि सरकार ने उस श्रायोग की सारी सिफारिशों को स्वीकर नहीं किया। विचारपति श्रपने यादेश श्रौर डिक्रीज देते हैं तो उसके ऊपर कार्यवाही हो जाती है। यदि उसमें एक ग्राध व्यक्ति की विमति का प्रक्त होता है तो उसका निर्णय विचारपति के निर्णय के अनुसार हो जाता है। लोगों के गले तस्ते पर लटका दिये जाते हैं। किन्तु जहां जनना के साथ संबंध हो ग्रौर जहां परिसीमन का प्रश्न उपस्थित हो वहां पर जनता की भावनाम्रों को देखना स्रावश्यक हो जाता है। यदि परिसीमन ग्रायोग की सारी बातें मानली जाती तो उनमें ही मतभेद था ग्रौर उत्तर प्रदेश का विभाजन हो गया होता जैमा कि पीणकर माहब चाहते थे। कितनी ही समस्यायें उपस्थित हो जाती कि जिनसे वे उलझनें पैदा हो जानी जो उन उल-झनों से कम न होती जो आगे चल कर सरकार ने जो निर्णय किया उसके कारण पैदा हुई। तो इसलिये अगर हम उन्ही बातों को सोचते तब तो हमारे लिये बहुत सी खेद की बातें ही जाती कि पूरी की पूरी सिफानिशें क्यों नहीं मानी

यह सबको मालूम है कि इस देश में (म्र), (ब), (स), तीन प्रकार की स्टेट्स चल रही थीं। उनको हट।कर म्रब एक ही प्रकार के स्टेट्स की योजना बनाई गई और कुछ ऐसे क्षेत्र जिनके विकास की म्रावश्यकता है जहां पर जनमत भ्रौर जनतंत्र प्रणाली पूरे तौर पर कारगर नहीं हो सकती उनको केन्द्रीय सरकार ने भ्रपने म्रधीन ले लिया। केन्द्रीय सरकार ने भ्रपने म्रधीन जिन क्षेत्रों को ले लिया उनमें वहांकी जनता की भावनायें भी हैं। तो यदि प्रजातंत्र प्रणाली का कहीं गला घोटा गया उन क्षेत्रों को सेंट्रल गवनमेंट

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के भ्रधीन भ्रौर वन्नोल में लाकर, तब तो वह फिर मौलिक ग्राक्षेप है जो भ्रपनी जगह बना रहता है। लेकिन यदि उस मौलिक भूल को ही हम भूल न स्वीकार करें भ्रौर परिस्थितियों से विवश होकर उन क्षेत्रों को केंद्रीय संचालन के भ्रधीन संचालित होने की प्रणाली को स्वीकार कर लें तब हम इस विधेयक का बड़ा स्वागत करते हैं।

वहिन सावित्री निगम ने ठीक कहा है कि इस प्रकार की टेरीटोरियल काउन्मिल दिल्ली में या भ्रौर जगहों में, जैसे भ्रंडमान में, बन जाती तो ग्रच्छा था, लेकिन जहां बन गई वहां तो उसका स्वागत होना चाहिये। वहां की जनता को, जनमत श्रपन प्रतिनिधि काउंसल में चुनने का म्रिधिकार इस विधेयक के खण्ड ३ में दिया गया है। तो यह प्रजातंत्र की भावना का स्वागत है। जहां पर कभी परे तौर पर प्रजातंत्र काम करता था, जहां पर निर्वाचित लेजिसलेचर काम करता था, उस क्षेत्र को ग्रविकसित समझ कर ग्रापने श्रगर वहां एक नर्ड प्रणाली से शासित करने की व्यवस्था बनाई तो उस परिस्थिति में यह विधेयक एक बहुत ग्रागे बढ़ने वाली चीज है श्रीर इससे प्रजातंत्र की भावना का स्वागत ही किया गया है।

खण्ड २५ में जो मैलरी ग्रौर एलाउंसेज की बात की गई है उससे पुरी का उंसिल के मेंबर सरकारी कर्मचारी ग्रीर नौकर बन गये, वेतन भोगी बन गए। ऐसा मेरे मित्र किशन चंद भी कहते है। तो यही सैलरी एड अलाउंमेज का शब्द म्राज इस माननीय भवन के माननीय सदस्यों के सम्बन्ध में भी लागु होता है, यही लागु होता है, लोक सभा के सदस्यों या विधान सभाग्रों के सदस्यों के बारे में भी । लेकिन उसके ग्रनसार वह कोई वेतन भोगी नहीं वन जाते। तो फिर कौसिल के सदस्य वेतन भोगी कैसे हो गये? यह ऐसा विधेयक है जो एक हद तक जाता है, पुरी तसदीर ग्रन्छी से ग्रन्छी नही है यह स्वीकार करने पर भी यह एक ऐसा विधेयक है कि जिसका स्वागत करना चाहिये। श्रायोग ने जो सुझाव दिये उनसे बहुत से नक्ष्णे बनें, बहुत से बिगड़े श्रौर यह नक्शे बनते श्रौर बिगडते रहते हैं। विधाता की सुष्टि में भी स्राज कुछ चीज बनती है,--कही जमीन नीचे चली जाती है, भूचान ग्राते है, जमीनें निकल ग्राती है. पहाड निकल ग्राने है। तो इस प्रकार की चीजें बनती यहती है। एक शायर नें कहा है:

"बिगाइ डाले हैं तूने जालिम हजारों नक्शे बना बना कर।"

कोई ऐसा नक्या नही बन गया है भारत का जो यही स्थायी रहेगा। ग्रगर कल के दिन ग्राजाद काश्मीर की हाला नयी होती है तो नक्शा नया बन कर निकलेगा, गोम्रा म्राजाद होता है, तव नया नवशा बनेगा । इस तरह से मानचित्र तो बनते बिगडने रहते हैं और बदलते रहेंगे। लेकिन सरकार ने जिस कठिन परिस्थिति में इस देश का नया चित्र उपस्थित किया, ग्रायोग के मूझावों को जिस तरह एकोमोडेट किया ग्रौर श्रौर जिस तरह से एक तनवीर हमारे मामने रख दी, श्रीर श्राज उस विगडी हुई तसवीर को संवारने की जो कोशिश सरकार कर रही है उसके लिये वह केवल इन टेरीटरीज की जनता की धन्यवाद की पात्र नही है,--केवल त्रिपरा, मणिपर और हिमाचल प्रदेश की जनता का धन्यवाद मिनिस्टर, हमारे गृह मत्री चाहते है, मै समझता हूं यह बात नहीं है। उनको केवल प्रसन्न करने के लिये यह बात कही गई है। यह मे नही मानता कि केवल वेतनभोगियों को, कुछ वेकार होने वालों को काम दे दिया गया है जैसा कि मेरे भाई किशन चंद जी ने कहा है। मैं यह सच नही मानता। मै तो यह मानता ह कि इस विधेयक को लाने के लिये जिस मनोयोग से इसका निर्माण किया गया और जो योजना सोची गई उसके लिए सारा देश गृह मंत्री को धन्यवाद देगा। जिस भावना के साथ इस विधेयक को भवन के सम्मख रखा गया है उसके एक एक शब्द का में सर्मथन करता है।

SHAH MOHAMAD UMAIR: I wanted to put a simple question. I have not spoken on other Bills. I do not know why we should be stopped from expressing our views.

SHRI KISHEN CHAND: There is not much work. The time allotted for the other Bill is only two hours. Even if we adjourn for Lunch between one and two, the Banking Companies Bill can be finished by four o'clock. So, we can give some more time for this Bill.

MR. DEPUTY CHAIRMAN: There is another Bill.

SHRI KISHEN CHAND: Only two hours for that.

MR. DEPUTY CHAIRMAN: We have hardly 15 minutes left, and the hon. Minister wants 15 minutes to reply.

SHRI H. C. DASAPPA: Between 2 and 5, we have three hours.

MR. DEPUTY CHAIRMAN: All right, five minutes each.

SHAH MOHAMAD UMAIR: Deputy Chairman, even less than 5 minutes will do. I want barely three minutes. Primarily I only wanted to draw out some information from the hon. Minister about the restriction relating to M.Ps. It was a thing not only in my own mind but in the minds of many hon. Members sitting by my side. The point is that this Bill provides for the disqualification of those Members of the Territorial Councils who are also Members of any of the Houses of Parliament. I wanted only some clarification from the hon. Minister satisfaction. point to my on this because after all this Bill is on the lines of the Local Self-Government Act, and when the Local Self-Government Act does not put such a restriction against any of the Members of the local bodies like District Boards, Municipalities, etc., why should this measure provide for this restriction that none should be a Member of the Territorial Council when he is a Member of Parliament. I only wanted to get this information from the hon. Minister but it was summarily dismissed. But since you have given me little time, I would just confine to this that Clauses 6 and 7 do not provide for any restriction against Members of Parliament for being Members of the Territorial Councils. Clause 6 only says:

"A person shall not be qualified to be chosen as a member of a Territorial Council of a Union territory unless he is an elector for any Territorial Council constituency in that territory."

Then, the other clause, clause 7, says:

"A person shall be disqualified for being chosen as a member of a Territorial Council if he is for the time being disqualified for being chosen as a member of either House of Parliament."

That only says that if an elector of any Territorial Council constituency is not fit to be a Member of Parliament, then he cannot be fit to be a Member of the Territorial Council. This is the only disqualification put in clause 7 and clause 6. Then 1 would like to draw the attention of the hon. Minister to the provisions in clause 24. I am rather disturbed by the shortness of times as I have so many things to place before the House. Now clause 24 says:

• "No person shall be a member both of Parliament and of the Territorial Council of a Union territory, and if a person is chosen a member....."

I say that the clauses 24, 6 and 7 are in conflict with each other. I don't want to criticise the Bill but I am saying it only by way of drawing the attention of the hon. Minister, that this conflict will create great confusion at the time of election because you only say that Members of Parliament are not eligible to become members of the Territorial Council but in clauses 6 and 7 where qualifications and disqualifications of members have been explained, Membership of Parliament has not been explained as a disqualification for the membership of a Territorial Council. Therefore legal and technical discrepancies may arise at the time of elections and after the elections. Besides, I would like to draw the attention of the hon. Home Minister, generous and good as he is, that he is putting this Bill on the footing of the Local Self Government Act but it is a bit restricted. I don't want, like my friend Shri Bhupesh Gupta, to survey the spiritual, moral and cultural aspects of it which have got nothing to do nor do I want to copy my hon, friend Shri Kunzru and go back to the time of Morley Minto Reforms, when nominated members were the officials. like S.D.Os. or District Magistrates etc.. and they certainly debarred from voting in the elections of Chairman and Vice-Chairman. Now we are passing through 1 rogressive days and the Home Minister has very rightly provided that from Tripura Members Himachal Pradesh or Manipur who will be nominated will not be the servants of Government. As such a is perfectly right and legitimate inat those two nomiated members have been given the power of voting in the election of executives like Chair-Vice-Chairman Therefore these nominated members of these Territorial Councils and those nominated membe s of the Morley Minto Reform days cannot be compared

It is to the credit of the Home Mir ster that he has brought forward this Bill Certainly this Bill, all of a sudden, could not have changed things from top to bottom. He is providing opportunities in this Bill for the backward areas to develop self-consciousness and a sense of responsibility in the people. Under such circumstances it was necessary that he should have proceeded cautiously as the Home Minister has done. As such I support this Bill except those 2 or 3 clauses which I have pointed out. I think this should be welcomed and the Home Minister, particularly Shri Davar, J thin's deserves our congratulation for his efforts as he deserves invariably for all the legislations which he brings forward in this House I congratulate him.

Shri P. N. SAPRU: Mr. Deputy Chairman, when the States Reorganisation Bill was under discussion. I criticised the Commission's report for suggesting that Himachal Pradesh should be linked up with the Punjab I stick to that opinion and I think it would have been a tragedy for the people of Himachal Pradesh if they had been linked up with a State where communal passions are running high.

SHRI BHUPESH GUPTA: Now nomination passion is running high there . . .

SHRI P. N SAPRU. The people of Himachal Pradesh are in a backward state of economy and there is need

for preservation of their culture 1 particularly speak with reference to Himachal Pradesh though the Bill deals with Manipur and Tripura as well.

SHRI H C. DASAPPA Would you deem it as a permanent measure?

SHRI P N. SAPRU I cannot visualise the future and I hope that there will be a bigger. State in the future but for the moment the solution is a right and wise one

Mr. Deputy Chairman, I find that these Territorial Councils will possess somewhat larger powers than District 30ards but I would have liked some greater powers to be entrusted to them. I would have liked them to be given the power of recommending legislations or measures which they think are beneficial for their area, to the Central Legislature Within limits that power should have been given to them. It would have acted as a body which had the power of recommending legislation to be passed by the Central Parliament. I don't like this idea of nonofficial advisers but I see no reason way administratorship should be the monopoly of the Civil Service in this country. I think the Civil Services are a class who have benefited by the t 41 fer of authority more than any other class in this country and I have not that pathetic faith in the infallibility of our Civil Services which some of our countrymen are beginning to possess.

Then I note that the period fixed for a member of the Territorial Council is 5 years. That strikes me as too large It may be enlarged by an additional year but there is no power, as far as I can see in the Bill, of dissolution The Territorial Council cannot be dissolved as far as I can see within the fixed period.

Now the Chairman will be an elected Chairman and so will be the Vice-Chairman. Occassions may arise when, even though the required 2/3rd majority of the total membership is not forthcoming, and the Administrator is not prepared to accept a recom-

[Shri P. N. Sapru.]

mendation of more than half the members; occasions may rise when the functioning of these Councils becomes difficult for one reason or the other.

SHRI J. S. BISHT: It can be superseded.

Shri P N. SAPRU: The Councils should not be superseded. I would not resort to the provision for it? Supersession is the worst remedy. Most of the troubles in our District administration and in our local board administration have arisen because of the many large powers of interference by supersession which the executive enjoys. If a Board is not functioning properly then the correct way is to dissolve the Board and make the people face up to their responsibilities.

SHRI J. S. BISHT: It has been tried.

Shri P. N. SAPRU: My friend is a very dogmatic person. He has much experience but I am basing my views on fundamental principles and I think it is wrong for Boards to be superseded. The proper thing, when things are going wrong with a Board, is to order a general election. We should not fight shy of approaching the people direct. We should have faith in the commonsense and wisdom of the common man. That is the meaning of democracy.

#### (Time bell rings.)

Then there are many other things that I should have liked to say but there is no time. One thing that I would say relates to the elections. I fir of that the District Judge has been made the final authority so far as election disputes are concerned. I know there is articles 226 but it has a very limited scope and I should have liked, because it is a single-judge jurisdiction, that a provision for appeal in certain case to a higher judicial officer, say a Judicial Commissioner, was there.

I would like to touch on the question of providing some opportunities to the people of this area to express themselves on important questions such as those of land reforms or of general economic policy for their State freely in these Territorial Councils. My sympathies are very much with these hill people.

MR. DEPUTY CHAIRMAN: The hon. Minister will reply in the afternoon. Shri Shah Nawaz Khan will make a statement.

STATEMENT *RE.* REPLY TO SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 395 ANSWERED ON 20TH DECEMBER, 1956.

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI SHAH NAWAZ KHAN): Sir, in answering supplementary questions on the 20th December, 1956, I felt that my hon, friend Shri Bhupesh Gupta was not satisfied and so I want to clarify the reply.

I rise to make a statement to correct the information given on the floor of this House on the 20th December, 1956, in reply to supplementaries on Question No. 395. Shri P. B. Gupta, an office bearer of the North Eastern Railway Mazdoor Union, who was referred to, was neither dismissed nor discharged from service. It was Sarvashri Pandey and Sharma who were discharged from service after issue of charge-sheets. Shri Gupta's services were terminated in accordance with 148 of the Indian Railway Rule Establishment Code Volume I, without serving any charge-sheet and without assigning any cause. Government do not propose to indicate the reasons for termination of service.

SHRI BHUPESH GUPTA (West Bengal): Why?

MR. DEPUTY CHAIRMAN: The House stands adjourned till two o'clock.

The House then adjourned for lunch at one Minute past one of the clock.